(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : AT HYDERABAD

RP 125/93 in OA 82/93 & MA 1027/93 in OA 82/93 RPSR 3582/93 in MA 72/93 in OA 84/92 & MA 1025/93 in RPSR 3582/93:

Dt. of Brder: 18-2-94.

- Union of India rep. by General Manager, SC Rlys, Sec'bad.
- The Chief Personnel Officer, SC Rlys, Sec'bad.
- The Dy.Controller of Stores, (Mechanical & Electrical), SC Riys, Sec'bad.

... Applicants/Respondents

Vs.

- 1. Erraiah
- 2. Shaik Shabir
- 3. Shaik Maqbool
- 4. T.Narayana
- 5. S.Krishna (R-5 in OA 82/93)

...Respondents/Applicants

Counsel for the Applicants : Shri N.V.Ramana, SC for Rlys

Counsel for the Respondents : Shri G.Rama Rao

CORAM:

THE HON'BLE DUSTICE SHRI V.NEELADRI RAD : VICE-CHAIRMAN

THE HON'BLE SHRI A.B.GORTHI : MEMBER (

Sold

Copy to:-

- General Manager, S.C.Railways, Union of India, Sec'bad
- 2. The Chief Personnel Officer, S.C.Railways, Sectod.
- The Dy. Controller of Stores, (Mechanical & Electrical), S.C.Railways, Sec'bad.
- 4. One copy to Sri. N.V. Ramana, Addl. CGSC, CAT, Hyd.
- 5. One copy to Sri. G.Rama Rao, advocate, CAT, Hyd.
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R.P.No.125/93 in OA 82/93 and MA 1027/93 in OA 82/93 R.P.S.R.No.3582/93 in MA 72/93 in OA 84/92 and MA 1025/93 in RPSR 3582/93.

Heard Shri N.V.Ramana, learned standing counsel for the applicants in these RAs.

- 2. Common order dated 29.6.1993 was passed in OA 82/93 and MA 72/93 in OA 84/92. These two Review Applications were filed against the said order.
- These review applicants are the official respondents in OAs 82/93 and 84/92. The grounds which are agitated in these Review Applications are the same which were urged in the OAs 82/93 and MA 72/93 in OA 84/92 and they were considered in detail in the order dated 29.6.1993. The remedy of the party to these proceedings if aggrieved is only by way of an appeal, when he is not in a position to establish any error apparent on the face of the record. As the applicants in these RAs have not referred to any rule or the question of law which is error apparent on the record, these RAs are liable to be dismissed.
- 4. When there are no grounds for entertaining the RAs as against the order in MA 72/93 in OA 84/92, no purpose will be served in condoning the delay as prayed for in the MA 1025/93.
- In the result, RR 125/93 and MA 1025/93 are dismissed. As the RA 125/93 is dismissed, MA 1027/93 had become infructuous and accordingly it is dismissed. RPSR 3582/93 is rejected. No costs.

(A.B.GORTHI) MEMBER (ADMN.) (V.NEELADRI RAO) VICE CHAIRMAN

DATED: 18th February, 1994.

Open court dictation.

Dy Register (Judi.) co.

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vsn

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENT AL ALLITHISTRATIVE TRIBUNAL HNDERNEAD CECON AT HYDERABAD

THE HON'ELS DESCRICE V.NEELADRI RAO VICE-CHAIRMAN

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THE HORTCHE K.A.E.GORTHI : MEMBER (A)

THE HOW BLE TR.T CHANDRASERHAR REDDY MENIER (JUDL)

THE HOW BLE MR.R RANGARAJAN : MEMBER (ADM)

Dated: 18/2/_1994.

-CREER/JUDGMENT: -

M.A./R.A/C.A. No. 125793

in 82/43915 cutch

O.A.No.

T.A.No.

(V.F.No.

Central Administrative T

HYDERABAD BEN

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Admitted and Interim Directions isqued.

Allowed.

Disposed of with directions. DESPATCH

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Rejected/ordered.

No order as to costs.